

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

ORDERS OF THE BENCH

20.07.2011

OA No. 220/2011 with MA 152/2011

Mr. S.R. Choudhary, Counsel for applicant.

Heard learned counsel for the applicant.

The present OA is directed against the letter dated 01.12.2006 (Annexure A/1) issued by respondent no. 3 by which the application filed by the applicant for seeking compassionate appointment has been rejected.

Learned counsel for the applicant without arguing the case on merit submits that he will be satisfied if the applicant is permitted to file fresh representation and the respondents may be directed to decide the same in the light of the judgment rendered by the Hon'bl High Court in the case of **Suresh Kumar Sharma vs. Union of India & Others** reported in 2003 Western Law Cases (Rajasthan) UC 317.

Having considered the submissions made on behalf of the applicant, the applicant is permitted to file fresh representation and if the applicant files fresh representation, it is for the respondents to consider the same in view of provisions of law.

With these observations, the OA shall stands disposed of with no order as to costs.

In view of disposal of the OA, no order is required to be passed in MA, which shall also stands disposed of accordingly.

K S Rathore

(Justice K.S. Rathore)
MEMBER (J)

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